

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/00135/2020

Dated Wednesday the 29th day of January, 2020

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Kamala Kannan,
Technician, Grade I,
SSE/Electrical/TVT/MAS/Southern Railway,
No.2, I street, Rajeev Gandhi Nagar,
Chengalpattu Taluk,
Chengalpattu District
603210.

...Applicant

(By Advocate M/S Ratio Legis)

Vs

1. Union of India rep. by
The General Manager,
Southern Railway,
Park Town,Chennai -600 003.

2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai – 600 003.

...Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the representation dated 10.02.2019 and the service book of M.Kamala Kannan and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is a retired Technician Grade I who retired on 18.10.2011 on voluntary retirement. In the PPO issued, against the column for Medical Allowance an entry as 'NA' was made contrary to the mandatory provisions. Hence the applicant submitted representation dated 10.02.2019 seeking for Fixed Medical Allowance, which is still pending with the respondents for consideration.

3. *Learned counsel for the applicant produces a copy of the clarification dt. 15.09.2009 issued by the Railway Board and submits that the applicant will be satisfied if his representation is disposed of in the light of the aforesaid Railway Board clarification within a time limit stipulated by this Tribunal.*

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

5. In view of the limited submission made and without going into the substantive merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider Annexure A6 representation of the applicant dated

**10.02.2019 in accordance with law and in the light of
the aforementioned Railway Board clarification dated
15.09.2009 and pass a reasoned and speaking order
within a period of four months from the date of receipt
of copy of this order."**

**(T.JACOB)
MEMBER (A)**

29.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**